

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. Nos. 9 & 10 In CIVIL APPEAL NO(s). 10238-10239 OF 2003

KARYAPALAN YANTRI, S.S. & ANR.

Appellant (s)

VERSUS

Chanda (dead) by Lrs. & ORS.

Respondent(s)

I.A. No. 9 (Appln. for substitution of Lrs. of deceased R. Nos. 10 & 13)

I.A. No.10 (Appln. for condn. Of delay in filing the appln. for substitution) (With office report dt. 13.11.2006)

Date: 30/11/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

(In Chamber)

For Appellant(s)

Ms. Vibha Datta Makhija, Adv.

For Respondent(s)

Mr. Neeraj Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

Prayer for condonation of delay in filing substitution

application of deceased respondents 10 and 13 is allowed.

is Abatement is set aside and the prayer for substitution

allowed.

(Ganga Thakur)

PS to Registrar

(Madhu Saxena)

Court Master